

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 05
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

v.

M/s. Advance Sufactanta India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 12.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

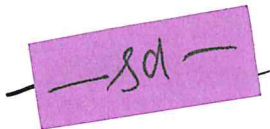
For the Applicant -
For the Respondent -

ORDER

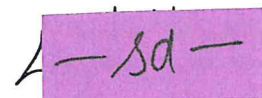
CA-2788(PB)/2019

Fourth progress report filed by RP annexing the copy of minutes of 8th, 9th & 10th CoC meetings are taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-2788(PB)/2019 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)